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Punjab Finance Act, 2008

1 of 2008

[27 June 2008]

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SCHEDULE 1:- <u>SCHEDULE I</u>

Punjab Finance Act, 2008 1 of 2008

[27 June 2008]

An Act to levy tax and alter the rates of tax and duties in the Punjab. Preamble.- Whereas it is expedient to levy tax and alter the rates of tax and duties in the Punjab and connected matters. It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be cited as the Punjab Finance Act 2008.
- (2) It shall extend to the whole of the Punjab.
- (3) It shall come into force on the first day of July 2008.

2. Government :-

In this Act, Government means the Government of the Punjab.

3. Amendment In Act Ii Of 1899 :-

In the Stamp Act, 1899 (II of 1899), in the Schedule I, the following amendments shall be made:-

- (1) after Article 27, the following Article 27-A shall be inserted:
- "27-A. DECREE, RULE OF A COURT OR AN ORDER OF A COURT

based on mutual consent of parties in cases involving transfer of an immovable property including sale, exchange, gift or mortgage, declaring or conferring a right in or title to an immovable property. Two percent of the value of the property.";

EXPLANATION.- Value, in this Article, meansvalue of the property in accordance with the valuation table as notified by the Collector or where valuation table is not available, the average sale price of a property of similar nature in the same revenue estate or locality in the preceding year as may be determined by the Collector.

(2) after Article 63, the following Article 63-A shall be inserted: "63-A. TRANSFER OF RIGHT ORNTEREST RELATING TO AN IMMOVABLE PROPERTY, that is to say, transfer of a right or interest relating to an immovable property or an acknowledgement of such transfer, by a development authority, housing authority, statutory body, cooperative housing society, company or a developer and every instrument by which a right or interest relating to an immovable property is being transferred, registered, recorded or acknowledged by the authority, body, society, company or developer. Two percent of the value of the property."

EXPLANATION.-Transfer of the right or interest under this Article includes transfer of such a right or interest from one person to another person.

4. Amendment In Act X Of 1958 :-

In the Punjab Entertainments Duty Act, 1958 (X of 1958), in section 3-A, at serial No.2, in column No.3, under the heading "Rate of duty" the words, "fifty percent of the payment for admission" shall be substituted by the words "two hundred percent of the payment for admission or two hundred rupees per admission ticket, whichever is higher".

5. Amendment In The Ordinance Ii Of 2000 :-

In the Punjab Sales Tax Ordinance, 2000 (II of 2000), in section 3, in sub section (1), the words "fifteen percent" shall be substituted by the words "sixteen percent".

6. Section 6 :-

SCHEDULE I Omitted